

राष्ट्रीय कम्पनी विधि न्यायाधिकरण,
इलाहाबाद खण्डपीठ
(National Company Law Tribunal)
(Bench: Allahabad)

सी० पी० नं०/ C P No. (IB) 102/ALD/2017

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . २०.०९.२०१७ को सुनवाई
का उपस्थिति-सह-आदेश पत्रक:

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

कम्पनी का नाम :

NAME OF THE COMPANY: Prasant Kansal & Bharti Gupta V/S Jaiprakash
कम्पनी अधिनियम की धारा : Associates Ltd

SECTION OF THE COMPANIES ACT: 7 of I & B Code of 2016

क्रम संख्या Sr. No.	नाम Name	पदनाम Designation	प्रतिनिधित्व Representation	हस्ताक्षर Signature
1	R.P. Agarwal	Adv.	Rep	
2				

CP NO.(IB)102/ALD/2017

None for the petitioner. Today, infact there was no representation from the petitioner cum financial creditor on 06.09.2017, when the matter was listed. While, the counsel for the corporate debtor Sh. R.P. Agarwal is very much present. He orally raises objection to the present petition, since there is no representation from the petitioner. The present petition is dismissed in default and for want of prosecution.

— Sd —

Dated: 20.09.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash